

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **HINDUSTHAN SMALL TOOLS PRIVATE LIMITED**

Sl. No	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Hindusthan Small Tools Private Limited
2.	Date of Incorporation of Corporate Debtor	13 th August 1955
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identification No./Limited Liability Identification No. of corporate debtor	U22219WB1955PTC022547
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 30 Chowringhee Road, Kolkata-700016, West Bengal India
6.	Date of closure of Insolvency Resolution Process	19 th December 2022
7.	Liquidation commencement date of corporate debtor	19 th December 2022
8.	Name and registration number of the insolvency professional acting as Liquidator	Kuldeep Verma IBBI Regn No - IBBI/IPA-001/IP-P00014/2016-17/10038
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 46 BB Ganguly Street, 5 th Floor, Unit:501, Kolkata-700012 Email: kuverma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 46 BB Ganguly Street, 5 th Floor, Unit:501, Kolkata-700012 Email: cirp.hstpl@gmail.com
11.	Last date for submission of claims	18 th January 2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Hindusthan Small Tools Private Limited** on **19th December 2022**.

The stakeholders of **Hindusthan Small Tools Private Limited** are hereby called upon to submit their claims with proof on or before **18th January 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator: Kuldeep Verma

Date and Place: 21st December 2022, Kolkata

Published on 21/12/2022
1) Financial Express - English - All India Edition
2) Sukhobal (Bengla Daily - West Bengal)